

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT; ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL): During 1984-85 Unit-I of the Madras Atomic Power Project generated 1071 million units of electricity against target of 1000 million units.

Violation of the rules of the Kanha National Park by the President of Indian Olympic Association

*152. SHRI THANGABAALU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the President of the Indian Olympic Association held a picnic at the Bharavan Tal-Kanha National Park in Madhya Pradesh in violation of the rules relating to the visits to the Park;

(b) whether it is also a fact that a team of central official on an official visit to Madhya Pradesh flew in a state-owned helicopter to the National Park on the 17th April; and

(c) if 150, what steps Government propose to take to ensure the observance of the rules by those who visit the Park?

THE PRIME MINISTER (SHRI RAJIV GANDHI): (a) No Sir.

(b) Yes, Sir. A team of Central Government officials toured Madhya Pradesh from 16th to 19th April, 1985, in order to study the drought and drinking water situation in the State. In view of the long distances involved, the team was provided a State owned helicopter. During the course of this tour, the team visited Mandla district, which is affected by drought. Kanha National Park is situated in Mandla district. The team landed at a helipad outside the National Park, and visited several scarcity works in the district for its study.

(c) The rules are adequate and there have been no violations.

Inclusion of Gujar and Gujar Baker wal Communities in the List of Scheduled Tribes

*153. SHRI RAM CHANDRA VIKAL: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether Government have received representations from Gujar and Gujar Bakerwal communities living in Jammu and Kashmir for their inclusion in the list of Scheduled Tribes; and

(b) if so what decision has been taken in the matter and by when the matter is likely to be finalised?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) Representations have been received regarding inclusion of Gujar and Bakerwal communities in the list of Scheduled Tribes in Jammu and Kashmir.

(b) Article 342 of the Constitution specifying Scheduled Tribes has not yet been made applicable to the State of Jammu and Kashmir. The concurrence of the State Government of Jammu and Kashmir under the 2nd Proviso to Article 370(1)(d) of the Constitution for making Article 342 applicable to the State of Jammu and Kashmir has not yet been received in the required form.

International Civil Aviation Organisation Council Meeting

*154. SHRI JASWANT SINGH: Will the PRIME MINISTER be pleased to refer to the reply to Unstarred Question 405 given in the Rajya Sabha on 24th January, 1985 and state:

(a) whether the meeting of the International Civil Aviation Organisation Council in the matter of handing over of a pistol and ammunition by the Pakistan authorities to the hijackers of the Indian Airlines plane on the 24th August, 1984 at Lahore airport, has taken place;

(b) if not, by when it is likely to take place: and